

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM - 'D**  
**REJECTION ORDER**  
**[See Rule 4(2)]**

**No. RTIA/DR-HCIND/6319**

Indore, Dated 14<sup>th</sup> December, 2012

From:

**The Deputy Registrar,**  
State Public Information Officer,  
High Court of M.P., Bench at Indore

To,

**Shri Umashankar Banshiwal,**  
**R/o 235, Pancham Ki Phel,**  
**INDORE (M.P.).**

Please refer to your application No. NIL dated 03/12/2012 registered at our I.D. No.32/2012-13 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the copy of entire record of Second Appeal No.68/1976 of this Court, can not be supplied due to the following reason:-


Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance therewith a citizen/applicant is required to paste self-attested photograph (in original) of the applicant in Form 'A' and you failed to furnish the same, therefore, your application can not be entertained.

Moreover, as per the Rule 8(1) of High Court of M.P.(Right to Information) Rules 2006' as amended, *State Public Information Officer shall not be liable to provide any information which can be obtained under the Provisions of Chapter XVIII of the High Court of M.P. Rules, 2008.*

You are therefore, requested to apply before the Registry as per the Rule 1 of Chapter XVIII of High Court of M.P. Rules 2008, for collecting the information.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority within 30 days of the issue of this order.

Encl: As above

  
**(A.V. MANDLOI)**  
**DY. REGISTRAR**  
**STATE PUBLIC INFORMATION OFFICER,**  
**HIGH COURT OF M.P.**  
**BENCH AT INDORE.**

(O/C)